

PROFORMA FOR DECLARATION OF ASSETS
(As On 31.03.2012)

Name of Officer (In Full) : K. SURETA UPADHYAYA
Date of Birth : 03-07-1985
Present post held : II Civil Judge class - 2

Name of District, Sub-Division, Taluka and Village in which property is situated		Name and details of Property		Immovable Property		If not in own name, state in whose name held and his/her relationship to the Govt.Servant		How acquired ? Whether by purchase, lease, mortgage, inheritance, gift or otherwise with details of persons from whom acquired	
1	2	3	4	5	6	7	8	9	10
NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Movable Property (Valued Above 25,000/- of Rs.)									
Name of Articles									
—NIL—									
Jewellery (Lump Sum)									
Jewellery (Worth Rs.)									
—NIL—									

Shares/Debentures		No. of Shares	
Name of Issuing Company		1	
NIL		NIL	
Life Insurance Policy & Others			
Name of Issuing Company		Amount	
1		2	
NIL		NIL	
Bank Deposits/Securities & Investments			
	Name of Bank	City	Amount
	1	2	3
1) Fixed Deposits			
2) Savings Bank A/Cs			
3) PPF			
4) GPF			
5) NSS			
6) Others			

1 In case where it is not possible to assess the value accurately, the approximate value in relation to present condition may be indicated.
 Note :- The expected declaration of assets is subject to Provisions of C.G. (Civil) Services (Conduct) Rules 1965.

Signature & Date

Sunder D
 14.01.13

Statement of Immovable Property On First Appointment/For The Year : 2012-13
 Name of Officer (In Full Name) and Service to Which the Officer belongs KU. SURETA UPADHYAYA, Civil Judge
 Present Post Held 2nd Civil Judge class - 2
 Present Pay 45459/- Date of next increment

Name of District Sub Division, Taluka and village in which property is situated	Name and details of property		Present Value	If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage inheritance, gift of otherwise with date of acquisition and name with details of persons from whom	Annual income from the property
	Housing and other Building	Land				
1	2	3	4	5	6	7
NIL	NIL	NIL	NIL	NIL	NIL	NIL

- Inapplicable case to be struck out.
- In case where it is not possible to assess the value accurately the approximate value in relation to present condition, may be indicated.
- Include short term lease also.

Note : The declaration form is required to be filled in and submitted by every Judicial Officer in services under rule 19(1) of the Chhattisgarh Civil Service (conduct) rule 1965, on first appointment and thereafter at the interval of every 12 months giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person.

Signature Sureta U
 Date 24.01-13 Year 2012

Statement of Immoveable Property On First Appointment/For The Year : 2012-13
 Name of Officer (In Full Name) and Service to Which the Officer belongs Ku. SURETA DEADHYENA , Civil Judge
 Present Post Held 2nd Civil Judge class-II
 Present Pay 45450/- Date of next increment -----

Movable Properties	Shares/Debentures	Details of Bank Deposits (Name of Bank, City and Amount	Remark
Nil	Nil LIC after coming in service of the amount 49,990/-	Nil Saving account in SBI after coming in service — 32436543659 amount - 21,000/-	Nil After entering in service.